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**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

O.A/350/1031/2019

Date of Order: 13.01.2020

**Coram:** Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Bhagirath Mondal, son of Dulal Chandra Mondal,  
residing at Vill. Charanpur, P.S – Barapani, Dist. –  
Burdwan (West), Pin : 713330.

--Applicant

--versus--

1. Union of India, service through the Secretary, Ministry of Railways, Department of Indian Railways, New Delhi – Pin 110001.
2. The Divisional Railway Manager, Eastern Railway, Asansol, Burdwan, Pin 713301.
3. Sr. Divisional Personnel Officer, Eastern Railway, Asansol, Burdwan, Pin 713301.

--Respondents

For The Applicant(s): Ms. P. Mukherjee, counsel  
Mr. N. Roy, counsel

For The Respondent(s): Ms. C. Mukherjee, counsel

**O R D E R (O R A L)**

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both parties.

2. Ld. Counsel for the applicant submits that the applicant had earlier filed one O.A bearing No. 1195/2018, which was disposed of with a direction upon the respondents to consider in terms of the RBE 150/2018 and, thereafter, respondent authorities vide their speaking order dated 14.06.2019 rejected the claim of the applicant. Therefore, in order to seek fresh consideration in terms of RBE 39/2019, he seeks liberty to file a fresh representation before the concerned respondent authorities seeking benefits of the same.

8

3. Accordingly, the O.A is disposed of by giving liberty to the applicant to file comprehensive representation seeking a fresh consideration in terms of the RBE 39/2019, to the competent respondent authority, within a period of 4 weeks from the date of receipt of a copy of this order. In the event such representation is preferred, the competent authority shall consider and dispose it of in accordance with the RBE 39/2019 and pass reasoned and speaking order, within a period of 3 months from the date of receipt of such representation.

4. It is made clear that we have not entered into the merits of the matter and therefore all the points to be raised in the representation shall be open for consideration.

5. The present O.A accordingly stands disposed of. No costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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